

Money Suit No. 41/2018

Dated-02.04.2022

Plaintiff is duly represented.

Seen petition No.1115/2022, filed by learned counsel for plaintiff submitting therein that defendant had settled the loan amount and paid the same to the plaintiff in full and final settlement thereof.

The petition is also annexed with the letter of the plaintiff bank dated 31.03.2022 wherein it is mentioned that the loan account of the defendant is closed on being full payment of the loan. As such, vide petition plaintiff has prayed for withdrawal of the suit.

Seen. Heard learned counsel for plaintiff.

As plaintiff has itself submitted that the matter has been finally settled with the defendant, in my view, it would be prudent to allow plaintiff's prayer.

As such, instant case is disposed of on withdrawal.

Petition No.1115/22 is allowed and disposed of accordingly.



**Munsiff No. 1
Dibrugarh**